

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:827
ANSWERED ON:10.12.2013
ASSISTANCE TO VICTIMS OF ATROCITIES
Tanwar Shri Ashok

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether any assistance/relief to the victims of atrocities under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Rules, 1995 has been provided by the Government;
- (b) if so, the details thereof along with the assistance provided to SC and ST victims of atrocities during the 2012-13 so far to various State, State-wise including Haryana;
- (c) the number of persons benefited from such assistance in various States during the said period, State-wise including Haryana;
- (d) whether the Government has in the recent past increased the assistance under the said Rules; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT)

- (a) Under the Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1995 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, Central assistance is provided to the State Governments and Union Territory Administrations, inter-alia, for relief to atrocity victims as prescribed in the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rules, 1955, as amended in the December, 2011.
- (b) & (c) The State/UT wise details for 2012-13, are given in the statement annexed.
- (d) & (e) The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Rules, 1955, were amended in December, 2011, and among other things, the prescribed minimum scale of relief and rehabilitation for the affected persons was generally increased by 150% i.e. between Rs. 50,000/- to Rs. 500,000/-.